

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION NO 1885
TO BE ANSEWERED ON 29.11.2019

Violation of Environmental Regulations by Manufacturing Industries

1885. SHRI HIBI EDEN

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) Whether according to Central Pollution Control Board (CPCB), many companies of the manufacturing industry in the country are violating environmental regulations;
- (b) If so, the details thereof;
- (c) The steps taken/being taken by the Government to address the problem;
- (d) Whether some public sector undertakings owned by Central Govt. or State of Kerala or local self Government institutions functioning inside Kerala State are violating environmental regulations; and
- (e) If so, the details thereof and the response of the government thereon?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI BABUL SUPRIYO)

(a) to (b) Monitoring and inspection of industrial units are carried out by the Central Pollution Control Board (CPCB) through surveillance squads and online systems. CPCB has conducted surprise inspection of industries in the 17 categories of highly polluting industries under the programme 'Environmental Surveillance Squad' (ESS) and directions were issued to non-complying units.

Further, CPCB has issued directions to industries falling in the 17 categories of highly polluting industries to install Online Continuous Effluent/ Emission Monitoring System (OCEMS) to track discharges of pollutants from these units. Since 2016-17, CPCB is carrying out inspection of these industries based on computer generated alerts from OCEMS. A total of 663 industries have been inspected till 21.11.2019 and 385 directions have been issued under Section 5 of the Environment (Protection) Act, 1986 to non-complying industries and 1 direction to State Pollution Control Board under section 18(1)(b) of the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.

(c) to (e) During the year 2019-20, violation of Environmental Regulations was observed in respect of The Travancore Cement Limited, Kerala. In response, closure directions under Section 5 of Environment Protection Act was issued by Central Pollution Control Board on 14.10.2019.
